

## BUSINESS GUARD - COMMERCIAL

### Money in transit Rider

Attached to and forming part of Business Guard-Commercial Policy No. \_\_\_\_\_

Notwithstanding anything contained in the Policy or any of its Endorsements or Riders hereto, it is agreed and declared that in consideration of the full agreed premium being paid by the Insured to the Company and subject always to the terms and provisions including the General Conditions and General Exclusions of the Policy and all endorsements thereon,

**Coverage Section C (Money in Safe)** is, effective the date stated herein, extended to include any loss of Money belonging to the Business of the Insured whilst such Money is in transit between either

- the named business premises of the Insured and/or
- the named business premises of the Insured and the premises of the Insured's bankers and/or
- the locations or situations specified herein

This extension of the insurance shall be subject to the following additional provisions :

#### Conditions

It is warranted that additional persons or guard(s) armed with firearms shall, in numbers specified herein, accompany any transit of Money when the amount involved is in excess of the amount specified herein.

#### Exclusions

The Company shall not be liable in respect of any loss;

1. occurring elsewhere than within the Geographical Area specified in respect of the insured transits;
2. of Money whilst unattended or from unattended vehicles due to the use of counterfeit Money;
3. if, unless agreed in writing by the Company, the Money while being transported is not in a carrying case specifically designed to carry Money;
4. if, unless agreed in writing by the Company, the Money is consigned to any person (other than a full time permanent employee of the Insured in employment of the Insured under an express contract of employment) agency or organisation engaged in the transportation of Money for third parties.

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